REVISION OF DEFENCE PLAN

797. SHRI SURAJ PRASAD : Will the MINISTER OF DEFENCE be Pleased to state:

(a) whether Government have revised the Defence Plan of 1966-71 to bring an uniformity with the Five Year Plan;

(b) whether the so revised Defence Plan will cover the period from 1969 to 1974; and

(c) if so, what are the salient features thereof?

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM): (a) and (b) The first Defence Plan related to 1964-69 and the second Defence Plan to 1969-74. The latter has been up-dated to Roll-on-Plan 1970-75.

(c) The salient features of the 1969-74 Plan cannot be revealed as a matter of security.

उज्जैन के निकट फैक्ट्री के मजदूरों द्वारा हड़ताल

798. **श्री वीरेन्द्र कुमार सखलेचा** : क्या **श्रम और पुनर्वास** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि केन्द्रीय सरकार द्वारा संचालित उज्जैन की पाइप फैक्टरी के मजदूरों ने हाल में लगभग 45 दिन तक हड़ताल की थी; और

(ख) उक्त फैक्टरी के मजदूरों की मांगें क्या थीं और क्या मजदूरों द्वारा हड़ताल वापस लेने के बाद भी सरकार ने उनकी मांगों पर विचार किया ?

Tl STRIKV BY FACTORY WORKERS NEAR UJJAIN

798. SHRI V. K. SAKHLECHA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether it is a fact that workers of the Pipe factory at Ujjain run by the Central Covernment had gone on strike recently for about 54 days; and

(b) the demands of the workers of the said factory and whether their demands were considered by Government even after the st'ike was; withdrawn by the workers?]

श्रम और पुनर्वास मंत्रालय में उप-मंत्री (श्री जी० वेंकटस्वामी) : (क) और (ख) मध्य प्रदेश सरकार द्वारा हाल ही में उपलब्ध कराई गई सूचना के अनुसार श्रमिकों ने 16 फरवरी, 1973 से हड़ताल की थी। उनकी मुख्य मांगें बोनस और इंजीनियरी मजूरी बोर्ड की सिफारिशों की क्रियान्विति से संबंधित थीं। यह हड़ताल श्रम न्यायालय द्वारा पहली मार्च, 1973 को गैर-कानूनी घोषित की गई। यह सूचना मिली है कि 134 श्रमिक ड्यूटी पर आ गये हैं और कारखाने में उत्पादन प्रारम्भ हो गया है। प्रबन्ध-तंत्र का यह विचार है कि एक बार स्थिति सामान्य बन जाने पर वे श्रमिकों की मांगें /शिकायतों को निपटायेंगे।

1 [THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY): (a) and (b) According to the information recently made available by the Government of Madhya Pradesh, the workers had resorted to strike from February 16. 1973. Their main demands related to bonus and implementation of the Engineering Wage Board's recommendations. The strike was declared illegal by the Labour Court on March 1, 1973. .134 workers are reported to have joined duties and production in the factory has been started. The management propose to deal with the workers' demands/grievances once the situation is normalised.]

U.S. OFFER OF MEDIATION TO SOLVE THIPROBLEMS OF INDIAN SUB-ONTINENT

799. SHRI VENIGALLA SATYANARAYANA: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the U.S. Government offered their good offices to Pakistan to settle the Pak P.O. Ws. Issue with India and Bangladesh ;

t[ ] English translation.